

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 2423
(TO BE ANSWERED ON THE 17th March 2021)

PRIVATISATION OF AIR INDIA

2423. SHRI K.J. ALPHONS

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) by when privatisation of Air India will be completed;
- (b) what would happen to the employees of Air India post privatisation; and
- (c) whether the new owners will take care of all the benefits being enjoyed by Air India employees now?

ANSWER

MINISTER OF STATE (IC) IN THE MINISTRY OF CIVIL AVIATION

(Shri Hardeep Singh Puri)

(a): The Preliminary Information Memorandum (PIM) for inviting Expression of Interest (EOI) for strategic Disinvestment of 100% stake of Government of India in Air India along with 100% stake in Air India Express Ltd and 50% stake in Air India SATS was issued on 27.01.2020. Due to the COVID-19 pandemic, the last date for submission of EOI was extended from to time. Finally, the Last date for submission of EOI was 14.12.2020. As per the process of the disinvestment, the Expression of Interest in response to PIM by any group or entity were to be submitted to the Transaction Advisor. Post completion of the evaluation of the EOIs received, the Transaction Advisor will directly intimate the Qualified Interested Bidders in relation to their qualification and the next steps for the proposed transaction.

(b) and (c): The interest of the employees of Air India will be safeguarded in accordance with the guidance of the Department of Investment and Public Asset Management, Ministry of Finance and same will be reflected in the Share Purchase Agreement to be signed with new owner post disinvestment.
